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(2018) 02 DEL CK 0503

Delhi High Court

Case No: Letter Patent Appeal No. 121, 122 Of 2017, Civil Miscellaneous No. 6570 Of 2017

Surjeet Singh Saini **APPELLANT**

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Guru Teg Bahadur Institue Of

RESPONDENT Technology & Ors

Date of Decision: Feb. 21, 2018

Acts Referred:

Delhi Sikh Gurudwara Act, 1971 - Section 32

Hon'ble Judges: Siddharth Mridul, J; Deepa Sharma, J

Bench: Division Bench

Advocate: V. Elanchezhiyan, Jawaid H. Khan, Nasim Anwar, Abinash Kr. Mishra, Jasmeet

Singh, Aditya Madaan

Final Decision: Dismissed

Judgement

Siddharth Mridul, J

In view of the decision rendered by us today in LPA No.95/2017, titled as "Baidyanath Yadav & Ors. vs. Guru Tegh Bahadur Polytechnic Institute

& Anrâ€, wherein it is held that under Section 32 of the Delhi Sikh Gurudwara Act, 1971, any and all types of disputes between the Delhi Sikh

Gurdwara Management Committee (DSGMC) and its employees are exclusively subject to the jurisdiction of the Court of the District Judge in Delhi,

the present appeal is devoid of merit and dismissed. However, liberty is reserved to the appellant to approach the concerned District Judge to raise the

disputes that form the subject matter of the present proceedings, in accordance with law.